

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S).4211/2025

[ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 09-12-2024  
IN RC NO. 53/2020 PASSED BY THE HIGH COURT OF JUDICATURE AT PATNA]

HINDUSTAN CONSTRUCTION COMPANY LTD.  
THROUGH ITS AUTHORISED SIGNATORY YOGESH DALAL PETITIONER(S)

VERSUS

BIHAR RAJYA PUL NIRMAN NIGAM LIMITED & ORS. RESPONDENT(S)

FOR ADMISSION AND I.R.  
IA NO. 38683/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT

Date : 28-11-2025 This matter was called on for pronouncement of  
judgment today.

For Petitioner(s) : Mr. Navin Pahwa, Sr. Adv.  
Mr. Senthil Jagdeesan, Sr. Adv.  
Mr. Mahesh Agarwal, Adv.  
Mr. Rishi Agrawala, Adv.  
Ms. Shruti Arora, Adv.  
Mr. Abhinabh Garg, Adv.  
Mr. E. C. Agrawala, AOR

For Respondent(s) : Mr. Manish Kumar, AOR  
Mr. Divyansh Mishra, Adv.  
Mr. Kumar Saurav, Adv.

Hon'ble Mr. Justice R.Mahadevan has pronounced  
the judgment of the Bench comprising Hon'ble Mr.  
Justice J.B.Pardiwala and his Lordship.

Leave granted.

The appeal is allowed in terms of the signed  
reportable judgment.

Pending application(s), if any, shall stand  
disposed of.

(B. LAKSHMI MANIKYA VALLI)  
COURT MASTER (SH)

(DIVYA BABBAR)  
COURT MASTER (NSH)